

**A. VENKATESWARA REDDY**  
REGISTRAR GENERAL



HYDERABAD  
**Dated: 04.06.2021**

(Off): 2344 6166  
(Fax): 2344 6155

**ROC No.394/SO/2020**

To

All the Unit Heads  
in the State of Telangana.

Sir/Madam,

Sub: High Court for the State of Telangana – As per Resolutions of the Full Court meeting dated 27.06.2020, on 15.08.2020, the Registry has taken Corona Kavach insurance policies to the Outsourcing, Contract, Contingent Employees, Full-Time/Part-Time Masalchis and Daily wage workers working in the High Court and District Courts- Request to advise the policy holders to initiate claim process for the expenditure if any incurred during the policy period immediately - Reg.

- Ref: 1. High Court Letter in ROC No.394/SO/2020 dated 28.07.2020.  
2. High Court Letter in ROC No.394/SO/2020 dated 07.09.2020.

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Adverting to the above subject cited, I am to inform that the High Court has taken Corona Kavach Insurance Policies from Oriental Insurance Company Ltd. to the Outsourcing, Contract, Contingent Employees, Full-Time/Part-Time Masalchis and Daily wage workers working in High Court and Subordinate Courts for the period from 15.08.2020 to 26.05.2021 and the soft copies of the policies were sent to the concerned Unit Heads. The Unit Heads are requested to advise the individual policy holders who were effected with Corona and who have not settled policy claims to contact the following Third Party Aggregator (TPA) to settle their claims immediately.

**M/S GOOD HEALTH INSURANCE TPA LTD**  
**on 1800-425-3232, 1860-425-3232**

If there is any difficulty in claiming policy, the insured employees shall contact the concerned Administrative Officers for speedy settlement of claims, if any.

This may be treated as Most Urgent.

Yours sincerely,

  
REGISTRAR GENERAL  
4.6.21